

**FIR No.463/2020
PS Sarai Rohilla
U/s 307/323/325/147/148/149/34 IPC
State Vs. Mansoor @ Sannata**

28/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Mansoor @ Sannata for grant of interim bail as per H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Parveen Sharma is present (through V.C.).
Sh. Nagendra Singh, Ld. Counsel for the accused Mansoor @ Sannata (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by the IO that apart from the present case, accused is involved in two other criminal cases and same are pending before the J.J.B. Court.

Counsel for the accused and Addl. P.P. for the State seek time for filing case laws in support of their contentions. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **02/08/2021**. Date of 02/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-000185-2021
SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/412/120-B/34 IPC
State Vs. Sunil & Ors.**

28/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Maan Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Ramchandra from PS Kotwali is present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Maan Singh.

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

It is submitted by SI Ramchandra that interim bail application of the accused Maan Singh is already fixed for tomorrow.

The aforesaid bail application of the accused be put up for consideration on **29/07/2021**

SI Ramchandra is bound down for the next date of hearing i.e. **29/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-000185-2021
SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B/34 IPC & 25/54/59 Arms Act
State Vs. Sunil & Ors.**

28/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sunil Rathore for grant of interim bail for the period of 60 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Ramchandra is present (through V.C.).

Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused Sunil Rathore (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused that accused has filed the present interim bail application of the accused as his brother-in-law has expired and accused has to perform the last rites. It is further submitted by counsel for the accused that he will provide the requisite details/ documents to the IO for the purpose of verification.

Issue notice of the aforesaid interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

SHO/ IO is directed to verify the factum regarding death of brother-in-law of the accused and last rites to be performed by the accused and also verify the documents and file appropriate report on the next date of hearing.

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At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on **05/08/2021**. Date of 05/08/2021 is given at specific request and convenience of counsel for the accused.

SI Ramchandra is bound down for the next date of hearing i.e. **05/08/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)

**CNR No.DLCT01-013415-2019
SC No.125/2021
FIR No.303/2018
PS Kamla Market
U/s 392/395/397/34 IPC
State Vs. Saddam @ Bhura**

28/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Saddam @ Bhura for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Naresh Kumar is present (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Saddam @ Bhura (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 19/07/2021. It appears that the accused/ counsel is not willing to pursue the present regular bail application. Accordingly, the present regular bail application of the accused Saddam @ Bhura is dismissed in default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**FIR No.210/2019
PS Kamla Market
U/s 328/379/414/411/34 IPC
State Vs. Kapil Kumar**

28/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Kapil Kumar for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Shamshul Haque, Ld. proxy counsel for counsel for the accused Kapil Kumar (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by proxy counsel for counsel for the accused that the present bail application of the accused be taken up for consideration on some other day. Long date is requested by proxy counsel for counsel for the accused.

Issue notice to the IO, for the next date of hearing.

At the request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **16/08/2021**. Date of 16/08/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**FIR No.210/2019
PS Kamla Market
U/s 328/379/414/411/34 IPC
State Vs. Rajesh Kumar Meena**

28/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rajesh Kumar Meena.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Shamsul Haque, Ld. Counsel for the accused Rajesh Kumar Meena (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused that the present bail application of the accused be taken up for consideration on some other day. Long date is requested by counsel for the accused.

Issue notice to the IO, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **16/08/2021**. Date of 16/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**SC No.39/2015
FIR No.20/2015
PS Kamla Market
State Vs. Tehsin @ Kevda & Ors.**

28/07/2021

File taken up today on the regular bail applications u/s. 439 Cr.PC of accused Nadeem @ Mona, Ahetesham @ Rehan and Adil @ Shahzada.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Yashvir Singh is present (through V.C.).
Mr. Waiz Islam, Ld. Counsel for the accused Nadeem @ Mona (through V.C.).
Sh. Hukum Chand, Ld. Legal Aid Counsel for the accused Ahetesham @ Rehan (through V.C.)
Mr. Mohd. Daniyal, Ld. Counsel for the accused Adil @ Shahzada (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

At the request of counsel for the aforesaid accused, the aforesaid bail applications of the aforesaid accused be put up for consideration on **07/08/2021**. Date of 07/08/2021 is given at specific request and convenience of counsel for the aforesaid accused.

IO is bound down for the next date of hearing i.e. **07/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**FIR No.140/2019
PS Daryaganj
U/s 302/147/149/34 IPC
State Vs. Nabeel**

28/07/2021

File taken up today on the application of the applicant Nabeel for releasing of mobile phone and other articles of jamatalashi.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Hemant Chaudhary, Ld. Counsel for the applicant Nabeel (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Reply to the aforesaid application of the applicant is stated to be filed.

At request of counsel for the applicant, the aforesaid application of the applicant be put up for clarifications/ consideration on **03/08/2021**. Date of 03/08/2021 is given at specific request and convenience of counsel for the applicant.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

CNR No.DLCT01-003130-2020

CA No.63/2021

Vinay Kumar Gupta Vs. Sudhama Prasad Gupta & Ors.

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Mahender Bairwa, Ld. Counsel for the appellant (through V.C.).
None has joined the proceedings through V.C. on behalf of the respondents.

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of respondents/ counsel.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for arguments.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)

**CNR No.DLCT01-014839-2019
SC No.136/2021
FIR No.16/2016
PS Subzi Mandi Railway Station
State Vs. Sanjeev Aggarwal**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Sanjeev Aggarwal is present with Ld. Counsel Sh. Prayag Singh Pawar (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for arguments on the point of charge. Date of 23/10/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-004833-2021
SC No.168/2021
FIR No.212/2020
PS Sarai Rohilla
State Vs. Abdulla @ Kana & Anr.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Both accused have not joined the proceedings through V.C.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for arguments on the point of charge.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**SC No.161/2021
FIR No.02/2014
PS Kamla Market
State Vs. Tannu Chawla & Anr.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Both accused have not joined the proceedings through V.C.
Sh. Chetan Bhardwaj, Ld. proxy counsel for counsel for the accused
Tannu Chawla (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by proxy counsel for counsel for the accused that accused Tannu Chawla is not available today as relative of the accused Tannu Chawla is hospitalized.

In the interest of justice, I am not passing any adverse order on account of non-appearance of both accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-008559-2017
SC No.175/2021
FIR No.138/2013
PS Nabi Karim
State Vs. Rakesh & Ors.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
All accused have not joined the proceedings through V.C.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-008684-2017
SC No.172/2021
FIR No.139/2013
PS Nabi Karim
State Vs. Poonam & Ors.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
All accused have not joined the proceedings through V.C.
Sh. Prashant Kumar, Ld. proxy counsel for counsel for the accused
Poonam (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-014597-2017
SC No.86/2021
FIR No.178/2016
PS Sadar Bazar
State Vs. Imran Khan**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Manish Sharma, Ld. Legal Aid Counsel for the accused Imran
(through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Accused is stated to be on bail in the present case, however, he has not joined the proceedings through V.C.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for PE.

PW-5 be summoned for the next date of hearing i.e. **23/10/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-008657-2018
FIR No.44/2018
PS Hauz Qazi
State Vs. Akram Hussain**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused has not joined the proceedings through V.C.

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-010107-2018
SC No.43/2021
FIR No.194/2018
PS Sarai Rohilla
State Vs. Irfan & Anr.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

All accused have not joined the proceedings through V.C.

Mr. Mohd. Nadeem Khan, Ld. Counsel for the accused Irfan and Naim (through V.C.).

Sh. Amit Sharma, Ld. Counsel for the accused Sheikh Shrabat Ali (through V.C.).

Sh. Manish Sharma, Ld. Legal Aid Counsel for the accused Ram Narayan @ Sanjay (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for PE. Date of 23/10/2021 is given at specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**SC No.42/2021
FIR No.121/2018
PS Sarai Rohilla
State Vs. Irfan & Ors.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
All accused have not joined the proceedings through V.C.
Mr. Mohd. Nadeem Khan, Ld. Counsel for the accused Irfan and Naim (through V.C.).
Sh. Amit Sharma, Ld. Counsel for the accused Sheikh Shrabat Ali (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for PE. Date of 23/10/2021 is given at specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-000439-2009
SC No.72/2021
FIR No.199/2009
PS Kashmere Gate
State Vs. Gaurav Chauhan & Ors.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Gaurav Chauhan and Ankur are present (through V.C.).
Accused Sai Ram has not joined the proceedings through V.C.
Sh. Lokesh Chandra, Ld. Counsel for the accused Sai Ram (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused Sai Ram that accused Sai Ram is unable to join the proceedings through V.C. due to connectivity issues.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **20/08/2021** for final arguments.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-009686-2019
CA No.25/2021
Nirmala Gola Vs. State & Ors.**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Hari Datt Sharma, Ld. Legal Aid Counsel for the appellant
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent
No.1 (through V.C.).

None has joined the proceedings through V.C. on behalf of
respondent No.2, 3 and 4.

**One of the regular stenographers and Assistant Ahlmad are on
leave today.**

In the interest of justice, I am not passing any adverse order on
account of non-appearance of respondent No.2, 3 and 4.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021,
No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated
22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned
for **23/10/2021** for arguments. Date of 23/10/2021 is given at specific request
and convenience of counsel for the appellant.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**

**CNR No.DLCT01-005496-2021
CA No.65/2021
Sunil Ahuja Vs. Meghna Gulshan**

28/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Inderjeet Barnala, Ld. Counsel for the appellant (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/10/2021** for clarifications/ consideration.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/07/2021(G)**